

(b) and (c). The Central Fuel Research Institute has also examined the problem of manufacture and distribution of gas in a report entitled "A Plan for Supply of Domestic Fuel for Major Urban townships of India". The report is under consideration of a Committee set up by the Government of India for the purpose.

Staff Welfare Council

835. Shri Bishwanath Roy: Will the Minister of Home Affairs be pleased to state:

(a) whether the introduction of staff Welfare Council of the Government employees has been successful; and

(b) whether it is a fact that the majority of the members of the Welfare Council (Senior) of Union Public Service Commission employees have resigned?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes.

(b) No.

High Court Judges (Conditions of Service) Act

**836. { Shri A. V. Raghavan:
 { Shri Pottekatt:**

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to amend the High Court Judges (Conditions of Service) Act, 1954;

(b) whether judges will be allowed to contribute to the General Provident Fund instead of the State Provident Fund; and

(c) what other recommendations made by the conference of the Chief Justices have been accepted?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). It is proposed to amend Section 20 of the High Court Judges (Conditions of Service) Act, 1954 so as to enable a Service Judge to sub-

scribe to the General Provident Fund (Central Services) instead of the State Provident Fund, if he so desires. An amending Bill to this effect is proposed to be introduced in the House shortly.

(c) The other recommendations are under consideration.

Sindri Fertilizer Factory

837. Shri A. P. Sharma: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Chairman, Sindri Fertilizer Corporation did not act according to the advice of the Bihar Government due to which the recent labour trouble arose at Sindri Fertilizer Factory; and

(b) if so, the steps Government have taken to advise Sindri Management and other Public Undertaking Managements to be guided by the Labour Departments of the respective States in which they are located so that there should be a harmonious relationship between the labour and managements and all the disputes are settled by means of negotiations and conciliation and not by strikes or lock-outs?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No. The Bihar Govt. were continuously kept informed and whatever advice they tendered was duly listened to.

(b) Does not arise.

Archaeological Excavation at Morena

838. Maharajkumar Vijaya Ananda: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the suggestions of the Directorate of Archaeology, Government of Madhya Pradesh to excavate sites at Kauntwar (Morena) in Madhya Pradesh where it is reported to have rich deposits of potteries pertaining to the beginning of the Christian era has not been taken in hand for want of funds;